

National Company Law Tribunal

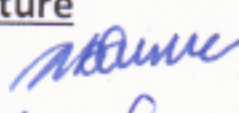
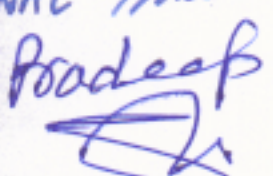
Allahabad Bench

CP NO. 77/ALD/2017, CA No 166/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

NAME OF THE COMPANY: IDBI Bank vs. Jaypee InfraTech

SECTION OF THE COMPANIES ACT/I & B CODE: Insolvency Act.

Sl. NO.	Name	Designation	Representation	Signature
1.	ABHISHEK ANAND	ADVOCATE	RESOLUTION PROFESSIONAL	
2.	Pradeep Singh Sisodia	CHC	MOL	

CP NO.(IB)77/ALD/2017, CA NO.166/2017

Sh. Abhishek Anand, Advocate for the RP. Sh. Pradeep Singh Sisodia, CGSC for the Central Government.

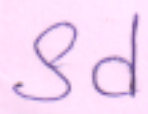
The Ld. Counsel appearing for the RP files rejoinder to the reply/objection as filed by the IBBI. Further, the counsel representing the RP informs that pursuant to the observation made in the previous proceedings dated 15.12.2017, the RP has made sincere effort to make communication with the fixed depositors for obtaining their email address for the purpose of sending notice of meeting of COC.

Further, the attention of the Central Government is invited to our previous direction dated 15.12.2017, seeking for an independent report from the nominee of the MCA as an observer appointed by this Bench on his participation in COC, which is still awaited. In view of the above, a copy of this order is being communicated to the O/o Secretary, MCA, New Delhi through the Ld. ASG, Allahabad for information and necessary action.

Meanwhile, the RP is at liberty to keep continue with the interim measures pursuant to the interim direction of this Court.

The matter to be listed on 7th February, 2018.

Dated:12.01.2018


H.P. Chaturvedi,
Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)